

Swati Vishal Bhusawalia & Ors Vs Union Bank of India & Anr

Court: Debts Recovery Appellate Tribunal, Mumbai Bench

Date of Decision: Dec. 6, 2023

Acts Referred: Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002
â€” Section 13(2), 13(4), 14

Hon'ble Judges: Ashok Menon, Chairperson

Bench: Single Bench

Advocate: Sanjana Ghogare, Sanjay Anabhawane, N. I. Bakali

Final Decision: Disposed Of

Judgement